

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

IN

OA No. O.A. No. 785 of 2023

IN THE MATTER OF:

NEWS ITEM APPEARING IN TRIBUNE DATED 15.12.2023 TITLED  
“KASAULI DISTILLERY DUMPS EFFLUENT INTO WATER  
SOURCE, SUPPLY AFFECTED”

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Filed by:-



(Narender Pal Singh)

Advocate for MoEF&CC

(Respondent no.6)

Tel-9311010090

Email: narenderpalsingh@gmail.com

Dated: 30.09.2025

Place- New Delhi



**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN**

**OA No. O.A. No. 785 of 2023**

**IN THE MATTER OF:**

**NEWS ITEM APPEARING IN TRIBUNE DATED 15.12.2023 TITLED  
“KASALI DISTILLERY DUMPS EFFLUENT INTO WATER SOURCE,  
SUPPLY AFFECTED”**

**REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF  
ENVIRONMENT, FOREST AND CLIMATE CHANGE, RESPONDENT**

**No. 6.**

I, V. Pazhaniyandi, S/o Shri Velayudhan Pillai, aged about 46 years, working as Director in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India having its office at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, respondent no. 6 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:

2. That the present matter was registered as Suo-Moto, on the basis of the news item titled “Kasauli Distillery dumps effluent into water source, supply affected” appearing in Tribune dated 15.12.2023.



3. That, the present affidavit is filed in respectful compliance of the order dated 12.08.2025, that vide aforesaid order this Hon'ble Tribunal was pleased to inter-alia direct as follow-

*“To ascertain the correct position, we deem it proper to impealded the following as additional responded in the matter: (i) MoEF&CC, New Delhi through Secretary. Newly added respondent-MoEF&CC is directed to file affidavit disclosing if any rule, regulation, circular exists regulating the drawl of spring water for commercial purpose.”*

A copy of order dated 12.08.2025 is marked and annexed as **Annexure- I**.

4. That the answering Respondent no. 6 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards, which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of



*V. Kumar*

environmental pollution, including pollution from industries as in the instant matter.

5. It is respectfully submitted that issue regarding extraction/drawl of surface/ground water does not fall within the purview of this Ministry. Therefore, the answering respondent humbly prays for leave to make additional submissions, if required during the course of the proceedings and Central Ground Water Authority (CGWA) may be impleaded as party respondent in this matter
6. In view of the foregoing submission, it is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may be deemed fit and proper in the facts and circumstances of this case.

  
I Identify the Deponent who  
has Signed/Put T.I. Before me

(पलनियांडी. वी.)  
(PAZHANIYANDI. V.)  
निदेशक (सी.पी.)/Director (CP)  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**DEPONENT**

**VERIFICATION:**

Verified at **30 SEP 2025** on this the **30** day of **2025** that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.



**30 SEP 2025**

  
**DEPONENT**  
(पलनियांडी. वी.)  
(PAZHANIYANDI. V.)  
निदेशक (सी.पी.)/Director (CP)  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi



Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 785/2023

News Item titled "Kasauli Distillery dumps effluents into water source supply affected" appearing in Tribune dated 15.12.2023

Date of hearing: 12.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. A.D.N. Rao, Senior Advocate with Mr. Vipul Wadhwa, Mr. Amit P. Shahi & Mr. Rahul Mishra, Advs. for R - 5  
Mr. Vikrant Pachnanda, Adv. for CPCB (Through VC)  
Mr. Naman Garg, Advs. for HP SPCB  
Mr. Anubhav Sharma, Adv. for R - 3

**ORDER**

1. In this original application, registered suo-moto, Tribunal is considering the issue of dumping of effluents by respondent/project proponent into natural resource and also compliance of the environmental norms.

2. Joint committee constituted by the Tribunal had submitted the report dated 20.08.2024 disclosing that respondent/project proponent is using spring water emerging from its premises without any permission.

3. Learned Counsel appearing for project proponent submits that for using the spring water no permission of the ground water authority is required and no regulation exists for taking permission for use of such spring water from any authority.

4. To ascertain the correct position, we deem it proper to implead the following as additional respondent in the matter:

(i) MoEF&CC, New Delhi through Secretary.

(8)

5. Office is directed to serve the newly added respondent.
6. Newly added respondent-MoEF&CC is directed to file affidavit disclosing if any rule, regulation, circular exists regulating the drawl of spring water for commercial purpose.
7. List on 12.09.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

August 12, 2025  
Original Application No. 785/2023  
JG.